

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**C.P.(I.B) No.72/NCLT/AHM/2020**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 23.03.2021**

Name of the Company: Falcon IT Enabled Services Pvt Ltd  
V/s  
Euphoria Technologies Pvt Ltd

Section 9 of the Insolvency and Bankruptcy  
Code,2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

**ORDER**

**(through video conferencing/physical)**

Mr. Parth Shah, Advocate appeared on behalf of the Petitioner. Mr. Kunjal Dalal, PCS appeared on behalf of Respondent.

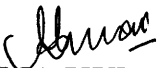
One IB Petition i.e. C.P. (I.B) 157/2019 has already been admitted on 17.03.2021 against the same Corporate Debtor.

Accordingly, the instant IB Petition i.e. C.P.(I.B) No. 72/2020 is dismissed as infructuous.

The Petitioner is at liberty to put his claims before the IRP.

  
**CHOCKALINGAM THIRUNAVUKKARASU  
MEMBER TECHNICAL**

Dated this the 23rd day of March, 2021

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**